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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00061 of 2016  
Cuttack, this the 5<sup>th</sup> day of February, 2016

**CORAM  
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**

.....  
Manas Kumar Sahoo,  
aged about 22 years,  
S/o Sri Madhab Sahoo,  
Permanent resident of Vill/PO- Kusupur,  
PS- Gop, Dist- Puri, PIN- 753110.

...Applicant  
(Advocates: M/s. S.K.Ojha, S.K. Nayak )

**VERSUS**

Union of India Represented through

1. Director General (Posts),  
Dak Bhawan, Sansad Marg,  
New Delhi-110001.
2. Chief Postmaster General,  
Odisha Circle, P.M.G. Square,  
Bhubaneswar, Dist- Khurda-751001.
3. Superintendent of Post Offices,  
Mayurbhanj, At/PO- Baripada,  
Dist- Mayurbhanj.
4. Inspector of Post Offices,  
Baripada East Sub-Division,  
At/PO Baripada, Dist. Mayurbhanj.

... Respondents  
(Advocate: Mr. C.M.Singh )

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## O R D E R (ORAL)

### A.K.PATNAIK, MEMBER (JUDL.):

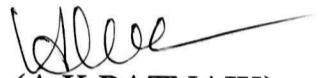
Heard Mr. S.K.Ojha, Ld. Counsel for the Applicant, and Mr. C.M.Singh, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 being aggrieved by the action of Respondent No.4 for sitting tight over the matter/regarding selection of one unreserved post of GDS Mail Peon, Balasore-Baripada Mail Line for which the selection already commenced w.e.f. 10.10.2014 and all other formalities were completed by the end of June, 2015 including verification of documents etc. Mr. Ojha, Ld. Counsel for the applicant submitted that ventilating his grievance the applicant has made a representation to Respondent No.4 on 13.07.2015, which is still pending consideration and till date he has not received any response from the said Respondent No.4 for which he has filed this O.A.

3. In view of the aforesaid fact that the representation of the applicant dated 13.11.2015 is stated to be pending, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No.4 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a period of three months under intimation to the applicant. Though, I have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the Respondent No.4 to consider the same as per rules and regulations. However, no further action for cancellation of the notification under Annexure-A/1 will be initiated till the representation is considered and result communicated to the applicant.



4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
5. On the prayer made by Mr. Ojha, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.4 by Speed Post for which he undertakes to file the postal requisites by 09.02.2016.

  
(A.K.PATNAIK)  
MEMBER(Judl.)

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